

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP/020/5/2018  
in  
OA/020/21/2013  
Date of Order : 14-06-2018

Between :

K.Jaya Krishna s/o K.V.Ramana,  
Aged about 35 years, Occupation Technician Grade III,  
Electric Loco Shed, Visakhapatnam,  
r/o 6-12, Seshadri Nagar, Opp. Military Engineering System,  
Vepagunta, Visakhapatnam. ....Applicant

AND

1. The Union of India rep by  
Sri Sansanwala,  
The Senior Divisional Electrical Engineer,  
(TRS), Electric Loco Shed, Maripalem,  
Visakhapatnam.
2. Sri Ajay Arora,  
The Additional Divisional Railway Manager,  
Visakhapatnam.
3. Sri Mukkal Saran Mathur,  
The Divisional Railway Manager,  
Visakhapatnam. ....Respondents

Counsel for the Applicant: Mr.K.Siva Reddy

Counsel for the Respondents : Mr.S.M.Patnaik, SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MRS.MINNIE MATHEW,ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member )

---

Heard both the learned counsel. It is submitted by the learned Standing Counsel for Respondents that the petitioner has already been reinstated into service. The Tribunal directed the Respondents to reinstate

the petitioner with all consequential benefits. Vide order dated 28.03.2018 in IA No.1/2018 in WP No.5270/2018, the Hon'bel High Court suspended the order in so far as it relates to consequential benefits. Therefore the order passed in the OA has been complied with and the issue of the consequential benefits will be decided after the outcome of the Writ Petition pending before the Hon'ble High Court.

2. The Contempt Petition is therefore closed giving liberty to the applicant to file fresh CP in case he succeeds before the Hon'ble High Court.  
No costs.

(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 14<sup>th</sup> June, 2018.  
Dictated in Open Court.

vl